CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

REVIEW APPLICATION No. 80/2002
(O.A.No. 307/95)
HON. MR. RAFIQUDDIN, MEMBER(J)

HON. MR. C.S. CHADDHA, MEMBER(A)

Union of India through General Manager, N.E. Railway,
Gorakhpur & others   Applicants/Respondents.

versus

R.P. Singh   Respondent/Applicant.

 O R D E R

BY RAFIQ UDDIN, MEMBER(J)

This Review petition has been filed by Union of
India seeking review of the order dated 15.2.2002
passed in O.A.No. 307/95. By the said order, the O.A.
filed bythe applicant was allowed and the respondents
(Union of India and others) were directed to treat the
applicant as having acquired the temporary status in
terms of rule 2001 of Indian Railway Establishment
Manual Volume I with all consequential benefits. It
was also direted that necessary orders will be passed
within a period of 3 months from the date of
communication of the order.

2.   It may be stated that the order was passed after
hearing learned counsel for both the parties. The
present review petition has been filed mainly on the
ground that relevant facts of the case and railway
rules could not be placed before this Tribunal which
in fact go into the root of the case. Itis further
stated that the claim of the applicant was barred by
time and the Station Master was not empowered to issue
working cetificate after 1.1.80 and it was only the
General Manager who is the competent authority to give
sanctions in regard to engagement of casual labourers.
The applicant is no more in employment since 1986,
therefore, the applicant was not entitled to temporary
status.

3.   We find that in the review petition the
conclusions reached after the merits of the case are

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challenged and attempt has been made for re-opening of the case by means of this review petition which is beyond the scope of order 47 rule 1, C.P.C. Since there is no error apparent on the record and we also do not find any sufficient reason for reviewing the order, the Review petition is liable to be dismissed and the same is dismissed under circulation rules.
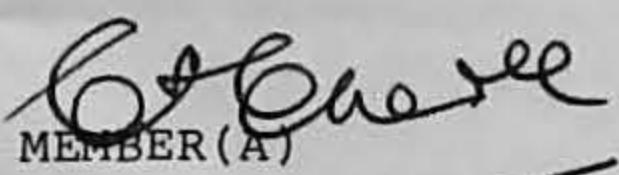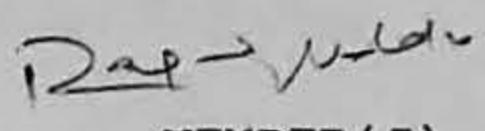
MEMBER(A)

MEMBER(J)
Lucknow, dated 24.9.02.